

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 103  
391/252/ND/2020

**IN THE MATTER OF:**

**M/s. SKS Country Complex Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 20.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Ashutosh Gupta, Mr. Gaurav  
Rana and Mr. Abhishek Aggarwal,  
Advocates.**

**For the ROC**

**:Ms. Mitika, AROC**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the Learned Counsel for Appellant.  
Serve notice on the Respondents within two weeks. The Learned Counsel for  
the Appellant is directed to take steps for filing the last three years' Income Tax  
returns. Matter is adjourned to 21.12.2020:

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)